

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2017

Coram:

**Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order: 26th of June, 2019

In the matter of

Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

And

In the matter of

Lanco Amarkantak Power Limited (LAPL)
Plot No. 397, Phase-III, Udyog Vihar,
Gurgaon, PIN: 122016, India

...Petitioner

Vs.

1. Power Grid Corporation of India Ltd.
Central Transmission Utility
B-9, Qutab Institutional Area, Katwarai Sarai,
New Delhi-110016

2. Power Trading Corporation India Limited
2nd Floor, NBCC Tower, 15, Bhikaji Cama Place,
New Delhi – 110 066

3. Haryana Power Purchase Centre
2nd Floor, Shakti Bhawan, Sector-6,
Panchkula- 134 016, Haryana

4. Chhattisgarh State Power Trading Company Limited
2nd Floor, Vidyut Sewa Bhawan,
Danganiya, Raipur– 492 013,
Chhattisgarh

...Respondents



CORRIGENDUM

Certain inadvertent typographical errors have been noted in the order dated 30.5.2019 and the same is corrected as under:-

(a) In Para 13, 3rd line, the sentence "PTC along with LAPL entered into a BPTA dated 27.7.2009" shall be replaced by the sentence "PTC entered into a BPTA dated 27.7.2009".

(b) In Para 13, 6th line, the sentence "...and LAPL was liable to pay the LTA charges for the free power supplied to Chhattisgarh." shall be deleted.

(c) In Para 42, 3rd line, the sentence "On the other hand, the Petitioner vide letter dated 13.1.2016 has stated that it has agreed to make payment of only 95% of transmission charges and that payment for 5% transmission charges was being made under protest." shall be replaced by the sentence "On the other hand, the Petitioner vide letter dated 13.4.2016 had requested PTC to release the payment for supply of power from its Unit-II of the generating station to HPPC through PTC, after deduction of 5% transmission charges and that payment for 5% transmission charges was being made under protest".

(d) In Para 43, 2nd line, the sentence "Of this only 95% shall be payable by the Petitioner who shall do so through PTC." shall be replaced by the sentence "Of this 100% shall be payable by PTC and PTC shall not charge 5% of LTA charges to the Petitioner."

(e) In Para 45, 1st line, the sentence "However, PTC has been collecting the transmission charges for full quantum of LTA from the Petitioner and in turn paying it to PGCIL. Since we have held that the Petitioner is responsible only for payment of transmission charges corresponding to 95% of LTA..." shall be replaced by the sentence "However, PTC has been collecting 95% transmission charges from beneficiary HPPC and 5% transmission charges from the Petitioner and in turn paying it to PGCIL. Since we have held that the Petitioner is not responsible for payment of transmission charges corresponding to 5% of LTA..."

2. All other terms of the order dated 30.5.2019 in Petition No.227/MP/2017 remain unaltered.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson

